

**GOVERNMENT OF INDIA
RAILWAYS
LOK SABHA**

UNSTARRED QUESTION NO:2035

ANSWERED ON:23.08.2012

RAILWAY PROJECTS

Banerjee Shri Ambica;Karwariya Shri Kapil Muni;Mahajan Smt. Sumitra

Will the Minister of RAILWAYS be pleased to state:

- (a) the details of railway projects sanctioned during the last three years and the current year, year-wise, Zone/station-wise;
- (b) the details of railway projects which are pending for over ten years, State/Zone-wise along with the funds allocated/spent thereon;
- (c) the reasons for such an inordinate delay in the completion thereof;
- (d) the time by which these projects are likely to be completed; and
- (e) the steps taken/being taken by the Railways in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA)

(a) to (e): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF UNSTARRED QUESTION NO. 2035 BY SHRI AMBICA BANERJEE, SHRI KAPIL MUNI KARWARIYA AND SHRIMATI SUMITRA MAHAJAN TO BE ANSWERED IN LOK SABHA ON 23.08.2012 REGARDING RAILWAY PROJECTS

(a): Zone-wise details of ongoing railway projects taken up during the last three years and the current year (i.e. 2009-10, 2010-11, 2011-12 and 2012-13 upto July, 2012) are as follows given annexure.

(c) & (d): Railways has huge throwforward of ongoing projects with limited availability of resources. As a result, funds are thinly spread thus prolonging period of completion. Completion of projects also depends upon their relative priority. Apart from this, delay in land acquisition and forestry clearances, law & order problems, adverse monsoon & contract failures are main reasons affecting timely completion of projects.

(e): To expedite completion of ongoing projects, efforts are made to generate extra budgetary financing through State participation, Public Private Partnership, defence funding, declaring some projects as National Projects, revival of Capital Fund and implementation of bankable projects through Rail Vikas Nigam Limited.

In addition, (i) the contract conditions have been modified to bring efficiency in contract management and field units have been empowered with further delegation of powers; and (ii) Security, land acquisition and environment issues are also taken up with State Governments and Ministry of Environment & Forest for early approvals.